RESERVE BANK OF INDIA GENERAL
REGULATIONS, 1949

CONTENTS

CHAPTER I

Introductory

REGULATIONS

1. Short title.
2. Definitions

CHAPTER II

Obligations and immunities of Directors and Members of Local Boards

3. Declaration of fidelity and secrecy.
4. No Director or Member to deal with matters with which he is personally concerned
5. Obligation of Director or Member of Local Board to give information of disqualification
6. Central Board to inform Central Government regarding disqualifications.
7. Indemnity of Directors and Members of Local Boards

CHAPTER III

Meetings of Central and Local Boards and of the Committee of the Central Board

8. Meetings of the Central Board
9. Meetings of the Local Boards
10. Committee of the Central Board
11. Deleted

CHAPTER IV

General Provisions

12. Proceedings of Boards not invalidated by vacancies
14. Delegation by Central Board to Local Boards.
15. Delegation to Committee of the Central Board.
16. No advance to be made to officers of the Bank without sanction of Central Board.
17. Powers on behalf of the Bank by whom to be exercised.
18. Manner and form in which contracts binding on the Bank may be executed. (2) Accounts, receipts and documents of Bank by whom to be signed.
19. Plaints, etc by whom to be signed.
22. Annual statement of accounts.
23. Valuation of Investments.
24. Remuneration of Directors and Members of Local Boards.

THE SCHEDULE

RESERVE BANK OF INDIA
GENERAL REGULATIONS, 1949

In exercise of the powers conferred by Section 58 of the Reserve Bank of India Act, 1934 (II of 1934) and in supersession of the Reserve Bank of India General Regulations, 1935, the Central Board of the Reserve Bank of India, with the previous sanction of the Central Government, is pleased to make the following Regulations, namely:-

CHAPTER I
INTRODUCTORY

These Regulations may be called the Reserve Bank of India General Regulations, 1949.

2. In these Regulations, unless there is anything repugnant in the subject or context,-

(a) 'the Act' means the Reserve Bank of India act 1934 (II of 1934);

(b) 'Director' means Director of the Central Board of the Reserve Bank;

(c) 'Member' means member of a Local Board;

(d) Other expressions used but not defined in these Regulations and used in the Act have the meanings respectively assigned to them in the Act.

CHAPTER II
OBLIGATIONS AND IMMUNITIES OF DIRECTORS AND MEMBERS OF LOCAL BOARDS.

3. Every Director and every member shall, before entering upon his duties, sign a declaration in
the form set out in the Schedule pledging himself to observe strict secrecy respecting all transactions of the Bank with its customers and all matters relating thereto, and shall by such declaration pledge himself not to reveal any of the matters which may come to his knowledge in the discharge of his duties, except when required or authorised to do so by the Board or by law.

4. (i) Every Director and every member who is directly or indirectly concerned or interested in any contract or arrangement entered into by or on behalf of the Bank shall disclose the nature of his interest at the meeting of the Central Board or the Local Board as the case may be at which the contract or arrangement is determined on, if his interest then exists, or in any other case at the next meeting of the Central Board or the Local Board, as the case may be after the acquisition of his interest of the making of the contract or arrangement.

(ii) No Director, no member and no member of the committee of the Central Board shall as such vote on any contract or arrangement in which he is either directly or indirectly concerned or interested and if he does so his vote shall not be counted.

5. A member or a Director nominated under clause (b) or (c) of sub-section (l) of Section 8 under Section 12 (3) or 12 (4) of the Act shall, as soon as may be, inform the Local Board or the Central Board as the case may be, if he becomes subject to any of the disqualifications set out in the Act.

6. The Central Board shall forthwith inform the Central Government, if it comes to the notice of the Central Board, that any director or a member has become subject to any of the disqualifications specified in sub-section (1) or sub-section (2) of Section 10 of the Act.

7. i) Every Director and every member shall be indemnified by the Bank against all losses and expenses incurred by him in or about the discharge of his duties, except such as may happen from his own willful act or default.
(ii) Neither a Director nor a member shall be responsible for any other Director or member or for any officer or servant of the Bank or for any loss or expense happening to the Bank by the insufficiency or deficiency of value of, or title to, any property or security acquired or taken on behalf of the Bank, or by the insolvency, bankruptcy or wrongful act of any customer or debtor of the Bank, or by anything done in the execution of the duties of his office or in relation thereto, or otherwise than for his own willful act or default.

CHAPTER III

MEETINGS OF CENTRAL AND LOCAL BOARDS AND OF THE COMMITTEE OF THE CENTRAL BOARD

8. (i) Ordinarily not less than one clear month's notice shall be given of each meeting of the Central Board and such notice shall be sent to every Director to his registered address. Should it be found necessary to convene an emergency meeting, sufficient notice shall be given to every Director who is at the time in India to enable him to attend.

(ii) No business other than that for which the meeting was convened shall be discussed at a meeting of the Central Board, except with the consent of the Chairman and a majority of the Directors present, unless one clear week's notice has been given of the same in writing to the Chairman.

(iii) Four Directors of whom not less than three shall be directors nominated under Section 8(1) (b) or 8(1) (c) or 12(4) of the Act shall form a quorum for the transactions of business.

(iv) A copy of the proceedings of each meeting shall be circulated as soon as possible thereafter for the information of the Directors and shall be signed by the Chairman at that or at the next succeeding meeting.

9. (i) Meeting of Local Boards shall be convened
from time to time as the Central Board may be
general or special regulation direct.

(ii) Two members shall form a quorum for the
transaction of business.

(iii) At the first meeting of a Local Board after
the incoming members have assumed office,
the Local Board shall elect from amongst its
members Chairman. They shall continue in
their respective offices until a fresh Board has
been constituted on the expiry of their term of
office unless such office is vacated by death,
resignation or removal.

(iv) The Managers in Charge of the offices of
the Bank in Bombay, Calcutta, Delhi and
Madras shall be ex-officio Secretaries of the
Local Boards at these places. The officer next
senior in rank to the Manager at the
respective local offices shall be ex-officio
Deputy Secretary.

(v) The Chairman or in his absence the Vice
Chairman shall preside at all meetings of the
Local Board. In the event of the absence of
both the Chairman and the Vice-Chairman
through illness or other unavoidable cause,
the members present at the meeting may
elect one from amongst themselves to preside
at the meeting. In the event of an equality of
votes the person presiding shall have a
second or casting vote.

vi) A copy of the proceedings of each Local
Board meeting shall be circulated as soon as
possible thereafter for the information of the
members of the Local Board and shall be
signed by the person presiding at that or the
next succeeding meeting. A copy of the said
proceedings shall also be submitted forthwith
to the Central Board.

10. (i) A committee which shall be called the
Committee of the Central Board, consisting of
the members of the Central Board who may at
the time be present in the area in which the
meeting is held, shall ordinarily meet once a
fortnight or at such earlier intervals as the
Central Board may from time to time decide
at the office of the Bank or any other place in
the area in which the Governor, or in his
absence the Deputy Governor authorised by him under the proviso to Sub-section (3) of Section 8 of the Act, has his headquarters for the time being, to attend to the current business of the Bank. Sufficient notice shall be given to such Directors to enable them to attend.

(ii) Two directors of whom one shall be a director nominated under section 8(1)(b) or 8 (1)(c) or 12(4) of the Act shall form a quorum for the transaction of business.

(iii) Save as otherwise provided in this Regulation, the provisions of the Act and these Regulations shall apply to meetings of the Committee of the Central Board, as if they were meetings of the Central Board.

10 A. (i) Participation of the directors and members in meetings under these Regulations may be either in person or through video conferencing or through other audio-visual means.

(ii) Any participation of the directors and members through video conferencing or other audio-visual means shall be counted for the purpose of quorum.

11. Deleted

CHAPTER IV
GENERAL PROVISIONS

12. No act or proceeding of the Central or a Local Board or of the Committee of the Central Board shall be invalidated merely by reason of the existence of a vacancy or vacancies therein.

13. All acts done at any meeting of the Central or Local Board or the Committee of the Central Board or by any person acting as a Director or a member or as a member of the Committee of the Central Board shall, notwithstanding that it is afterwards discovered that there was some defect in the appointment of such person or that they or any of them were disqualified, be as valid as if every such person had been duly appointed and duly qualified.
14. A Local Board shall have power to transact such business as may be delegated to it from time to time by the Central Board provided that if at the time of consideration by a Local Board of any business a majority of the members present are directly or indirectly concerned or interested therein such business shall not be finally dealt with without the previous approval of the Committee of the Central Board.

15. The Committee of the Central Board shall have full powers to transact all the usual business of the Bank except in such matters as are specifically reserved by the Act to the Central Government or the Central Board.

16. An advance may be made to the Governor, Deputy Governor, Officer or other employee of the Bank with the sanction of the authority specified in the relative regulations, rules, or schemes made or approved by the Central Board or the Committee, in terms of which the advance is to be made and where no authority is specified in the relative regulations, rules or schemes, as the case may be, the advance may be sanctioned.

a) to the Governor, by the Committee;

b) to a Deputy Governor or an Executive Director, by the Governor;

c) to Officers and other employees, by a Deputy Governor or an Executive Director and subject to such general or special directions as may be issued by the Governor or a Deputy Governor, by the Chief Manager or the Chief Accountant.

17. (1) Subject to the provisions of the Act, any rules made by the Central Board in regard to expenditure to be incurred by or on behalf of the Bank and any directions, which may be given by the Governor either generally or in any particular case in regard to the conduct of the business of the Bank, the Deputy Governors and Executive Directors are hereby severally empowered to exercise any or all the powers and do any or all acts and things, which may be exercised or done by
(2) Any other officer not below the rank of a Staff Officer Grade II may, if authorised and to the extent that he is so authorised by the Governor in this behalf, exercise all the powers in relation to matters pertaining to the department or office in which he is employed, and in relation to such matters, do all acts and things which may be exercised or done by the Bank, subject however to the conditions hereinafter specified, namely:

(a) the power to sanction or incur any expenditure on behalf of the Bank shall be subject to Rules made by the Central Board.

(b) any other power exercised or action taken shall be exercised or taken subject to such directions if any, as may be given by any higher officer or authority in this behalf.

(3) No power exercised, function performed or act or thing done shall be deemed to be invalid or ineffective only on the ground that it is not a power exercised, function performed, or act or thing done by or on behalf of the Bank or that in the exercise of such power, performance of such function or the doing of any such act or thing, effect has not been given to any rule or direction referred to in sub-regulation (1) or in sub-regulation (2) or that any such rule or direction has been wrongly acted upon.

4) Nothing in these regulations shall be deemed to render invalid or ineffective the powers exercised, functions performed or acts or things done in the course of carrying out the authorised business of the Bank by any authority or authorities prior to the coming into force of these Regulations.

18. (1) (a) (i) Contracts on behalf of the Bank may be made as follows:

(ii) Any contract which, if made between private persons would by law be required to Manner and form in which contracts binding on the Bank may be
be in writing and signed by the parties to be
charged therewith, may be made on behalf of
the Bank in writing and signed by any person
acting under its authority, express or implied,
and may in the same manner be varied or
discharged.

(ii) Any contract which, if made between
private persons, would by law be valid
although
made by parole only and not reduced to
writing
may be made by parole on behalf of the Bank
by any person acting under its authority,
express or implied, and may in the same
manner be varied or discharged.

(b) All contracts made according to the
provisions of this Regulation shall be effectual
in law and shall bind the Bank and all other
parties thereto and their legal representatives.

2) Without prejudice to the generality of the
powers conferred by or under Regulation 17,
the Chief Manager, Additional Chief Manager,
Chief Accountant, Secretary to the Central
Board, the Secretaries of Local Boards and
such other Officers of the Bank as the Central
Board has authorised or may authorise in this
behalf by notification in the Gazette of India
are hereby severally empowered for and on
behalf of the Bank to execute lease deeds,
transfers, conveyances, charges and other
deeds relating to or affecting rights to or in
immovable property, to endorse and transfer
promissory notes, stock receipts, stock
debentures, shares, securities and documents
of title to goods. Standing in the name of or
held by the Bank, and to draw, accept and
endorse bills of exchange and other
instruments in the current and authorised
business of the Bank to sign all other
accounts, receipts and documents connected
with such business.

19. Plaints, written statements, affidavits and all
other documents connected with
legal proceedings may be signed and verified
on behalf of the Bank by any officer
empowered by or under Regulation 18 to sign
documents for and on behalf of the Bank, and
such officer may appear in or before any
court, tribunal or other body as the recognised agent of the Bank for the purposes of the proceedings in that court, tribunal or other body.

20. (I) The common seal of the Bank shall not be affixed to any instrument except in the presence of the Governor or a Deputy Governor or an Executive Director who shall sign his name to the instrument in token of his presence, and such signing shall be independent of the signing of any person who may sign the instrument as a witness. Unless so signed as aforesaid such instrument shall be of no validity.

(2) The Bank shall have for use by the Local Boards at Bombay, Calcutta, and Delhi and Madras official seals, which shall be fascimiles of the common seal of the Bank with the addition of the name of the office where it is to be used.

(3) An instrument to which an official seal is duly affixed shall bind the Bank as if it had been sealed with the common seal of the Bank.

(4) The official seal shall not be affixed to any instrument except in the presence of at least two members of the Local Board and the Secretary or Deputy Secretary who shall sign their names to the instrument in token of their presence and such signing shall be independent of the signing of any person who may sign the instrument as a witness.

(5) The official seal may be affixed by a Local Board to instruments of the following description in connection with business, at offices, branches or agencies under its jurisdiction namely -

(i) Leases of office premises, godowns, houses and other property acquired in connection with the business of the Bank.

(ii) Conveyances of property bought
or sold by the Bank

(iii) Reconveyances or releases of property mortgaged to the Bank.

(iv) Powers of Attorney granted by the Bank

21. A notice may be served on the Bank by Service of Notice on leaving it at, or sending it by post to, any office of Bank the Bank, which is the headquarters of a Local Board.

22. The Central Board shall cause the books of the Bank to be balanced on the last working day of the month of June in each year and the annual accounts shall be set out as follows:

RESERVE BANK OF INDIA
BALANCE SHEET AS ON 30\textsuperscript{TH} JUNE ...... (Amount in ` billions)

\begin{tabular}{|l|c|c|c|c|c|c|c|}
\hline
\textbf{Liabilities} & \textbf{Schedules} & \textbf{Previous year} & \textbf{Current Year} & \textbf{Assets} & \textbf{Schedules} & \textbf{Previous year} & \textbf{Current Year} \\
\hline
Capital & & & & Assets of Banking Department(BD) & & & \\
Reserve Fund & & & & Notes, rupee coin, small coin & & & \\
Other Reserves & & & & Gold Coin and Bullion & & & \\
Deposits & & & & Investments-Foreign-BD & & & \\
Other Liabilities and Provisions & & & & Investments-Domestic-BD & & & \\
Liabilities of Issue & & & & Bills Purchased and Discounted Loans and Advances Investment in subsidiaries Other Assets & & & \\
\hline
\end{tabular}
(b) An income Statement for the year in the following form and containing the particulars specified therein:-

RESERVE BANK OF INDIA

INCOME STATEMENT FOR THE YEAR ENDED 30th JUNE ......

(Amount in `billion)

<table>
<thead>
<tr>
<th>INCOME</th>
<th>Schedules</th>
<th>Previous year</th>
<th>Current Year</th>
</tr>
</thead>
<tbody>
<tr>
<td>Interest</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>Other income</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td><strong>Total</strong></td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

EXPENDITURE

Printing of Notes

Expenditure on Remittance of Currency

Agency Charges

Employee Cost

Interest

Postage and Telecommunication Charges
Printing and Stationery
Rent, Taxes, Insurance, Lighting, etc.
Repairs and Maintenance
Directors’ and Local Board Members’ Fees and Expenses
Auditors’ Fees and Expenses
Law Charges
Miscellaneous Expenses
Depreciation
Provisions

<table>
<thead>
<tr>
<th>Total</th>
</tr>
</thead>
</table>

**Available Balance**

Less:

**a) Contribution to:**
i) National Industrial Credit (Long Term Operations) Fund
ii) National Housing Credit (Long Term Operations) Fund

**b) Transferable to NABARD:**

i) National Rural Credit (Long Term Operations) Fund
ii) National Rural Credit (Stabilisation) Fund

**c) Others** (specify major items)

**Surplus payable to the Central Government**

1. These funds are maintained by the National Bank for Agriculture and Rural Development (NABARD).

23. (i) The investment of the Bank including investments of the Issue Department shall be held under the balance sheet head “Investments” and the securities held in that account shall be valued at rates not exceeding the market rates on the last working day of each month or at such intervals within each month, as the Bank may
deem fit.
(ii) The method followed for valuation shall be disclosed in the Notes to Accounts and Significant Accounting Policies appended to the Balance Sheet.
(iii) The market rate shall be obtained on valuation day from a generally accepted source or following a method as may be specified by the Central Board from time to time having regard to the market practices.
(iv) Notwithstanding anything contained in sub-regulation (i), the Treasury Bills of Government of India or any other Government and bills of exchange shall be valued at mortized cost or by adopting any other method as may be specified by the Central Board from time to time having regard to the market practices.
(v) The items in the account prescribed by the Central Government under section 53 of the Act shall be valued to the nearest billion rupees.

(Note: Regulation 23 - The expression ‘valuation day’ means last working day of the month, or every Friday or every alternate Friday, depending on periodicity of valuation viz. at monthly, weekly or fortnightly intervals"

24(i) Directors nominated under Sections 8(1)(b), 8 (l)(c) and 12(4) of the Act shall receive a fee of Rs. 20000/- for each meeting of the Central Board which they attend and Rs. 10000/- for each meeting of the Committee of the Central Board which they attend.
(ii) Members of a Local Board shall receive a fee of Rs. 20000/- for each meeting of the Local Board, which they attend.
(iii) In addition such Directors and Members shall be re-imburgsed their traveling expenses, if any, on such scale as may be prescribed by the Central Board from time to time.
FORM OF DECLARATION OF FIDELITY AND SECRECY

I, _______ on becoming a Director of the Central Board Member of the Local Board of the Reserve Bank of India do solemnly and sincerely declare that I will faithfully perform the duties of Director Member and that I will to the best of my ability uphold the interests of the Reserve Bank of India and that I will observe strict secrecy respecting all transactions of the Bank and all matters relating thereto and that I will not directly or indirectly communicate or divulge any of the matters or any information which may come to my knowledge in the discharge of my duties as such Director Member except when required or authorised to do so by the Central Board of the Bank or by law.

(Signature)

(Updated till last amendment to Reg. 22 & 23 dated July 15, 2015)